

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
CP. No. 58/271- 273/PB/2022

IN THE MATTER OF:

Mr. Raghav Katyal Petitioner/Applicant

Vs.

Aegir Brewers and Distillers Pvt. Ltd. & anr. Respondent

Order under Section 271-273 of the Companies Act, 2013

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Raghav Katyal, Ms. Mahima Singh, Mr. Komal Abrol, Advs.

For the Respondent : Mr. Varun Bajaj & Mr. Vishesh Dhundia, Advs. for the R-3

ORDER

Ld. Counsel appeared on behalf of the Applicant.

RoC is directed to upload the report on the DMS Portal.

In the meanwhile, both parties are allowed to file submissions to the RoC Report.

At request and with consent of the parties, list the matter for a physical hearing **on 06.06.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)